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THE MINISTER OF ENVIRON-MENT AND FORESTS (SHRI NILA-MANI ROUTRAY): (a) According to the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, and their amendments, consent is required from the Pollution Control Boards for establishing or operating units which discharge effluents or emit air pollutants.

(b) The pendency of consents with the Boards is not monitored by the Government of India as the consent unless given or refused earlier is deemed to have been given on the expiry of a period of four months of the making of an application which is complete in all respects.

(c) Technologies for effluent treatment are available in the country. No listing of indigenous manufacturers of effluent treatment plant is made. Development projects in Orissa pending environmental clearance

*18. SHRI KAHNU CHARAN LENKA: Will the Minister of EN-VIRONMENT AND FORESTS be pleased to state:

(a) what are the details of development projects in Orissa pending clearance from forests and environmental angle; and

(b) if so, by when they are expected to be cleared?

THE MINISTER OF ENVIRON-MENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) A Statement on the development projects awaiting environmental and or forestry clearance is laid on the Table of the House. (See below.)

(b) A final decision on all development projects where complete details have been furnished is taken within a maximum period of six weeks for forestry and 12 weeks for environmental clearance.

S. No.	Development Sector and Name of the Project	Present Status				
1	2	3				
A. Env	ironmental Clearance					
1. Indu	strial Projects					
1. C E	Duissa Sands Complex of M/s. Indian Rare Earths Limited.	A comprehensive Environmental Impact Assessment Report demanded by the Appraisal Committee has now been received to be considered in the next meeting.				
	Smelter Plant at Angul of M/s. National Aluminium Company Ltd.	Complete environmental details sought from the project authorities are still awaited.				
11. M	ining					
	mleshwari Opencast Project of South Eastern Coalfields Ltd. (SECL).	Environmental examination has been com- pleted but forestry clearance is awaited				
4. L	ajakura Opencast Project, SECL	A detailed environmental management Plan is awaited.				
5. K	Calinga Coal Preparation Plan, SECL.	The environmental management plan re- ceived is to be discussed in the next meeting.				

Statement

43	Written Answers	[ŔAJYĂ	SABHA]	to Questions	44	
1	2	×	*	3		
B. For	estry Clearance					
	Kalinga Opencast Coal Pro		•]			
7. 7 S	Furunagarh Minor Irrig Sundargarh Distt.	ation Project	in Det	ails received are to be d e Advisory Committee or	iscussed in 21-8-90.	
- 8. F	Renewal of lease of Duel	labada Collie	ries.			
9. R	tenewal of Talcher Col	lliery, SECL.	ŕ			
	Deo Irrigation Project ' Needam Minor Irrigation I	Project	} Bei	ng processed.		
	lines for appointments tives of Central Pul Undertakings		tiona Ente been	Managing Director a l Directors in Centr rprises and a time scl prescribed in this rega	ral Public nedule has ard. Action	
*19. SHRI GHUFRAN AZAM: Will the PRIME MINISTER be pleased to tate: -(a) whether the Prime Minister has recently issued new guidelines for expediting appointments of senior executives of Central Public Sector Undertakings;			tions ment the p	is to be initiated to process the selec- tions for various Board level appoint- ments six months in advance before the posts fall vacant and this will apply to those cases where vacancies		
			annu tion vaca cases to r	can be anticipated due to super- annuation, tenure ending etc. Selec tion process is initiated after the vacancy arises only in such of those cases where the post falls vacant due to resignation, removal, death of th		
(b)	if so, the details the	reof;		mbents or when a per a one enterprise to ano		
senio	the details of the r executives of Cer vacant as on 31st July	ntral PSUs	cuti Cen) A list of posts of (ves and Functional I tral Public Enterprises	Directors in which are	
ernm	the criteria adopted ent to fill up the po all the vacant post: up?	osts and by s would be	per as A	g vacant as on 31st Ju available information, Annexure. (<i>See</i> Appe exure No. 1).	is enclosed	
, TH VISH (a) a centl cessir		CR (SHRI SINGH): have re- on the pro- o the posts	 post mer EO 1987 the 	 d) The criteria for filling to the set of the	in Govern No. 27(21) 3rd March ndeavour o	

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